

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**UNSTARRED QUESTION No. 277**

**TO BE ANSWERED ON THE 19<sup>th</sup> July, 2016**

**Medical Device Parks**

277. DR. SHASHI THAROOR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether India's import of 75 per cent of its total requirement of high-end medical equipment is a major cause of inflated medical bills of the patients;
- (b) whether the Government is likely to set up more Medical Devices Parks in the States/Union Territories to promote indigenous production of medical devices and boost the efforts under Make in India;
- (c) if so, the details thereof, State/ UT-wise and if not, the reasons therefor;
- (d) whether the Government would also consider establishing a separate department or authority to regulate high-end medical devices and manufacturing of pharmaceutical equipment in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)**

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(a): As per the recommendations of the Task force on Medical Devices Sector in India 2015, 65% of the medical equipments available in the country are imported. It is not possible to correlate medical bills with cost of medical – equipments.

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(b): There is no such scheme at present being operated by Department of Pharmaceuticals.

(c): In view reply to (b) above, does not arise.

(d) & (e): The Government has amended the Business Allocation Rules 1961 vide its Notification dated 5<sup>th</sup> Aug 2015 by including issues relating to promotion, production and manufacture of Medical Devices under Ministry of Chemical and Fertilizers, Department of Pharmaceuticals.

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